

duct meetings and for personal security, because it was found that in West Bengal the CPM leaders cannot move without police help ? (*Interruptions*).

**MR. SPEAKER :** The minister wants notice.

**AN HON. MEMBER :** But is it a fact ?

**SHRI K. C. PANT :** He has asked a specific question. My specific reply is, many leaders of the CPM did ask for and did receive assistance in the matter of protection police help. (*Interruptions*)

**MR. SPEAKER :** The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### Unemployed Engineers

\*46. **DR. RANEN SEN :** Will the Minister of HOME AFFAIRS be pleased to state.

(a) The extent to which the measures taken by Government to solve the problem of unemployment among engineers have succeeded;

(b) The concrete achievements made by States in the past one year to tackle this problem; and

(c) To what extent the Centre has helped the States in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : (a) to (c). A Statement is laid on the Table of the House. [*Placed in Library. See No. LT-70/71*]

##### Murder of Maharaja of Kishan Garh Rajasthan

\*47. **DR. KARNI SINGH :**

**SHRI HAMENDRA SINGH :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether Government have since received the C. B. I. report on the murder of Maharaja of Kishan Garh on the 16th February, 1971 in Kishan Garh, Rajasthan;

(b) If so, the main findings thereof;

(c) If not, the time by which the report is likely to be received;

(d) whether Government are aware that the Rajasthan Government and its Police Department had issued statement making character assassination of the deceased even while the matter was under investigation of the C.B.I.; and

(e) if so, the reaction of Government thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY. (SHRI K. C. PANT) : (a) No, Sir.

(b) Does not arise.

(c) The case is under investigation and every effort is being made to complete it as early as possible.

(d) and (e). According to information furnished by the State Government, no such statements were issued.

##### Pending Cases in High Courts and Supreme Court

\*48. **SHRI D. S. AFZALPURKAR :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases pending before the High Courts and the Supreme Court for the last three years; and

(b) the steps Government propose to take to improve the procedure in Courts?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS, MINISTER OF PLANNING AND MINISTER OF INFORMATION & BROADCASTING (SHRIMATI

INDIRA GANDHI) : (a) A statement is laid on the Table of the House.

(b) The Law Commission has suggested certain specific amendments to the Code of Civil procedure 1908 aimed at eliminating or minimising delay in civil litigation. The Commission has also made a number of recommendations for the amendment of the procedural law in criminal matters. Necessary legislation to give effect to the amendments accepted by Government is being undertaken.

The Committee of Judges which is looking into the problem of arrears in the High Courts may also be expected to make some recommendations bearing on the procedural law.

#### *Statement*

Cases pending for more than three years in the Supreme Court and various High Courts at the end of year 1970.

Sl. No.	Cases pending for more than 3 years.
<i>Supreme Court</i>	1,031
<i>High Courts</i>	
1. Allahabad.	19,284
2. Andhra Pradesh.	298
3. Assam and Nagaland.	578
4. Bombay.	12,143
5. Calcutta.	29,217
6. Delhi.	6,140
7. Gujarat.	4,199
8. Jammu and Kashmir	77
9. Kerala.	1,633
10. Madhya Pradesh.	3,052
11. Madras.	5,732
12. Mysore.	2,619
13. Orissa.	1,024
14. Patna.	2,666
15. Punjab & Haryana.	8,202
16. Rajasthan.	1,903
	<b>98,767</b>

#### Construction of Thein Dam

\*49. SHRI INDER J. MALHOTRA: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether any final decision has been taken for the construction of Thein Dam in Jammu and Kashmir State ;

(b) whether any agreement has been reached between the Governments of Punjab and Jammu and Kashmir; and

(c) if so, the terms of the agreement ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Not yet Sir. The technical examination of the Thein Dam Project has been completed but its inter-state aspects are being considered.

(b) Discussion were held between Governments of Jammu and Kashmir and Punjab on the various aspects of the Project and agreement has yet to be finalised.

(c) Does not arise.

#### Seizure of Arms and Ammunition in the Country

\*50. SHRI P. K. DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of arms and ammunition seized from various parts of the country by the Central agencies directly or by the State agency during the last three months;

(b) whether some of these arms had been smuggled into India and bore foreign markings; and

(c) if so, the details thereof and whether any protest has been lodged with the countries concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) to (c). A statement containing the required information received so far from States and Union Territories is attached. Information from the remaining States/Union Administrations and others would be laid on the table of the House on receipt.